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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

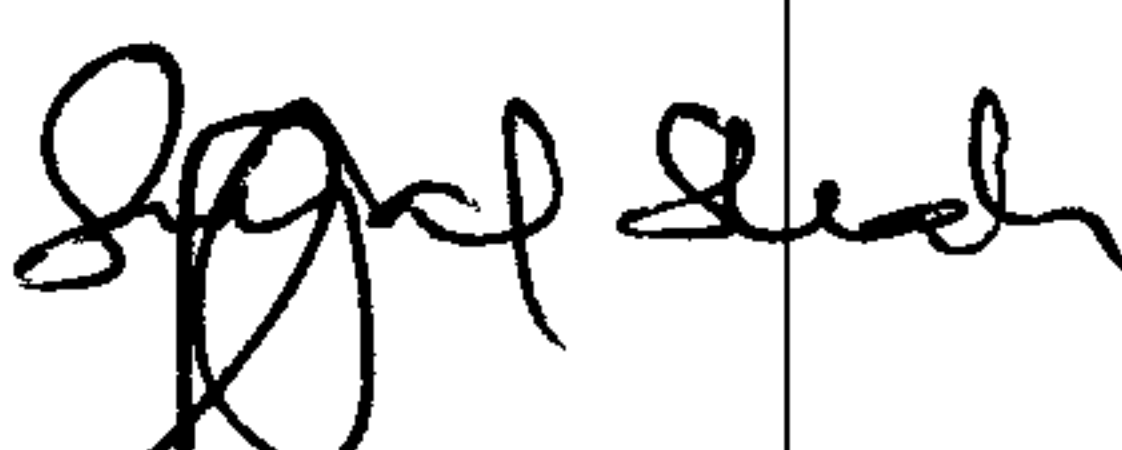
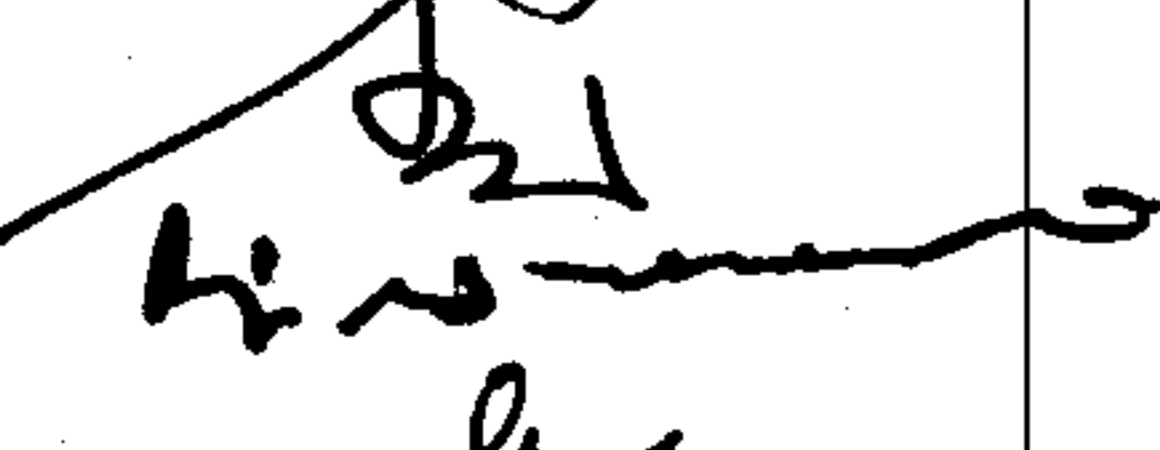


C.P. No. 172/241-242/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017**

Name of the Company: Yatin C Davda & Anr.
V/s.
Iberchem India Ltd & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SUJAL SHAH	ADV.	Res. No. 2 & 6	
2.	Mr Saurabh Soparkar WITH Mr. Bijal Chhatrapati	Adv.	Res. No. 1 & 7	
3.	Mr. Siddharth Sinha	Adv.	Res. No. 1 & 7	
4.	Mr. Rasesh Parikh	Adv.	Petitioner	R. H. Parikh
5.	Ms Bhoomi Brahmashatriya	Adv.	Petitioner	

ORDER

Learned Advocate Ms. Bhoomi Brahmashatriya with Learned Advocate Mr. Rasesh Parikh present for Petitioners. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Bijal Chhatrapati with Learned Advocate Mr. Siddharth Sinha i/b J. Sagar present for Respondents No. 1 & 7. Learned Advocate Mr. Sujal Shah present for Respondents No. 2 and 6.

Orders in IA 318/2017 and 316/2017 is pending.

Petitioner shall file rejoinder, if any within two weeks serving a copy in advance to Respondents.

Hence, list the matter on 16.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL